

OFFICE OF DISTRICT AND SESSIONS JUDGE, LUDHIANA  
ORDER

In continuation of this office order bearing no. 1768/G dated 11.06.2020 and 1782/G dated 12.06.2020 to streamline the process of filing of non urgent cases of family court matters of Ludhiana Headquarters as well as of Camp Courts of sub divisions Khanna, Samrala, Jagraon and Payal, it is hereby ordered that from Friday filing will be allowed for all the categories of cases of family court matters and there will be no capping on filing cases.

Further filing of cases family court matters for Advocate who want to file more than five cases, is allowed to be made in one go/ in bulk, properly stacked and packed with enclosed list of cases to be filed, at filing counter.

All the non urgent Civil matters and criminal matters (which require entrustment), so filed, shall be put up before the Principal Judge, Family Courts, Ludhiana and Addl. Civil Judge (Sr. Division) of sub divisions (as per territorial jurisdiction), as the case may be, for further entrustment.

After checking/ scrutiny of the cases so filed, objection/s, if any will be intimated through SMS. Likewise, after entrustment, next date will be intimated through SMS or can be checked from the e-courts website.

Keeping in view, time likely to be taken in scrutiny and registration of cases filed in bulk coupled with the fact that courts are working with limited manpower, cases, so filed, will be sent for entrustment on the next day, subject to removal of objection/s, if any.

It is made clear that, in order to avoid overcrowding, only cases presented as per above instructions will be accepted. Preparation of cases to be filed is not allowed at the place of filing. Further Officials and Members of Bar Association shall strictly adhere to advisories/ guidelines issued by the Government from time to time and shall compulsorily take all precautionary measures to maintain safe social distancing.

Sd/-  
District and Sessions Judge,  
Ludhiana 25.06.2020

Endst. 1891/G Dated 25.06.2020

Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Magistrates of Sessions Division, Ludhiana
3. Deputy Commissioner, Ludhiana
4. Commissioner of Police, Ludhiana
5. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
6. District Attorney, Ludhiana
7. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
8. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.
9. System Office/ System Assistants of this court as well as S.A.'s of Sub Divisions to upload this order on official web site.

Sd/-  
District and Sessions Judge,  
Ludhiana 25.06.2020